

**SECTION XVI**

**LISTED ON: 22.08.2016**

**COURT NO.: 9**

**ITEM NO. : 3**

**IN THE SUPREME COURT OF INDIA**

**PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 15696 of 2016**

**(With prayer for interim-relief)**

**THE BRANCH MANAGER SBI LIFE INS. COMP. LTD. ...Petitioner(s)**

**Versus**

**BHULAN RAM & ORS. ...Respondent(s)**

**OFFICE REPORT**

The matter above-mentioned was listed before the Hon'ble court on 12.07.2016 when the court was pleased to pass the following order:

**"Application for exemption from filing official translation is allowed.**

**Heard the learned Attorney General for India appearing for the petitioners – Company & Others.**

**Issue notice returnable after four weeks, limited to the question whether the SBI Life Insurance Company Limited can be termed as a State within the meaning of Article 12 of the Constitution of India.**

**Dasti service, in addition, is allowed.**

**In the meantime, there shall be stay of the operation of the impugned Judgment and Order dated 28-4-2016 passed by the High Court, subject to the condition that the payment already made by the petitioner – Company to the respondent No.1 should not be recovered at this stage.."**

Accordingly show-cause notice returnable was issued to all three respondents through registered AD post as well as dast. Ms. Vijayalakshmi Menon, advocate has on 17.8.2016 filed proof of dasti service on behalf of respondent No.1 only but no one has entered appearance on his behalf, so far. Neither AD card nor unserved conver containing notice have been received back from respondent Nos. 2 and 3, so far.

Service of notice is incomplete on behalf of respondent Nos. 2 and 3.

The matter above-mentioned is listed before Hon'ble Court with this Office Report.

Dated this the 20th day of August, 2016.

**ASSISTANT REGISTRAR**

**Copy to: Mrs. Vijayalakshmi Menon, Advocate**

**ASSISTANT REGISTRAR**